

**ITEM NO.12**

## Court 7 (Video Conferencing)

### SECTION III-A

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**Civil Appeal No(s). 15502/2017**

**GHAZIABAD DEVELOPMENT AUTHORITY**

**Appellant(s)**

## VERSUS

**DEEPAK KUMAR SINGH & ORS.**

**Respondent (s)**

( [ ONLY I.A.NO.33221/2021 IN SLP(C)NO.18357-18358/2019 IS LISTED AGAINST THIS MATTER ] )

**WITH**

**SLP(C) No. 18357-18358/2019 (XI)  
FOR RECALLING THE COURTS ORDER ON IA 33221/2021  
IA No. 33221/2021 - RECALLING THE COURTS ORDER)**

**Date : 02-09-2021** These matters were called on for hearing today.

**CORAM :**

HON'BLE MR. JUSTICE S. ABDUL NAZEER  
HON'BLE MR. JUSTICE KRISHNA MURARI

|                  |                                                                                                                                                                            |
|------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| For Appellant(s) | Mr. Garima Prasad, AAG<br>Mr. Rajeev Kumar Dubey, Adv.<br>Mr. Ashiwan Mishra, Adv.<br>Ms. Vaidruti Mishra, Adv.<br>Mr. Kamendra Mishra, AOR<br><br>Mr. Ravindra Kumar, AOR |
|------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------|

For Respondent(s)      Mr. Dushyant Dave, Sr Adv.  
                                  Mr. Smarhar Singh, AOR  
                                  Ms. Shweta Kumari, Adv.  
                                  Mr. Ashutosh Thakur, Adv.

                                 Mr. Haraprasad Sahu, Adv.  
                                  Mr. Shivkant Mishra, Adv.  
                                  Mr. Pranaya Kumar Mohapatra, Adv.  
                                  Mr. Subhasish Mohanty, AOR

                                 Mr. Ravindra Kumar, AOR

UPON hearing the counsel the Court made the following  
O R D E R  
SLP(C) Nos. 18357-18358/2019

These Special Leave Petitions have been filed by the State of Uttar Pradesh and its functionaries against the impugned final order passed by the High Court of Judicature at Allahabad on 09.05.2017 in W.P. (C ) No. 60276 of 2015 and against the order passed by the High Court of Judicature at Allahabad on 24.05.2019 in Civil Contempt Application No. 5601 of 2017.

It has been brought to our notice that the Special Leave Petition No. 17660 of 2017 against the very same impugned final order dated 09.5.2017 has already been dismissed by this Court on 19.07.2017.

In view of the above fact, these Special Leave Petitions are dismissed.

Pending applications, if any, also stand disposed of.

Consequently, the Civil Appeal No. 15502 of 2017 is de-tagged and be listed next week.

(NEELAM GULATI)  
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)  
COURT MASTER (NSH)